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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

DA. 176/1993

date of decision : 2-3-1993

Between

C. Komalavally Amma

: Applicant

and

1. The Regional Director
Dte. of Purchase & Stores
Hyderabad Regional Unit
Nuclear Fuel Complex
Hyderabad

2. The Director
Dte. of Purchase & Stores
Dept. of Atomic Energy
Vikram Bhavan
Anushakti Nagar
Bombay

: Respondents

Counsel for the Applicant

: J. Venugopala Rao
Advocate

Counsel for the Respondents

: N.R. Devaraj, Standing
Counsel for Central Govt

CORAM

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

Judgement

(Orders as per Hon. Mr. Justice V. Neeladri Rao, VC)

The applicant is a Junior Store Keeper in Nuclear Fuel Complex. By order dated 12-12-1992, the applicant was transferred from JSK ASO(R) to ASO(SC) & Despatch & RCIV Controlling. By order dated 9-2-1993 of the Regional Director, Purchase & Stores, R-1, transferred the applicant to Indent Section, AMD Mayfair Building, SP Road, Secunderabad, The same is assailed in this DA.

CA

2. The applicant submitted a ~~representation~~ dated 15-2-1992 to the Director, Directorate of Purchase & Stores, R-2, making some allegations against her immediate superior R-1. ~~In order to protect the officer the immediate superior of the applicant made the immediate order of transfer.~~

3. In view of the allegations made by the applicant in her application dated 15-12-1992, the possibility of R-1 passing the impugned order of transfer in the interests of the applicant cannot be ruled out. Thus, there is no basis for the contention that R-1 in order to protect the officer against whom the applicant made allegation, had chosen to pass ~~an~~ ^{the} impugned order of transfer as a measure of harassment of the applicant.

4. Thus we do not find any reason to interfere with the impugned order of transfer. Accordingly it is dismissed at the admission stage. No costs.

5. The applicant need not have the apprehension that this order of dismissal will be considered as against her in considering the ~~representation~~ dated 15-12-1992, to R-2.

He
(V. Neeladri Rao)
Vice Chairman

R. Balasubramanian
(R. Balasubramanian)
Member (Admn)

Dated : March 2, 1993
Dictated in the Open Court

28/3/93
Deputy Registrar (J)

To

1. The Regional Director,
sk Directorate of Purchase & Stores,
Hyderabad Regional Unit, Nuclear Fuel Complex, Hyderabad.
2. The Director, Directorate of Purchase & Stores,
Dept. of Atomic Energy, Vikram Bhavan, Anushakti Nagar, Bombay.
3. One copy to Mr. J. Venugopal Rao, Advocate, Triveni Apartments,
Flat Nos. 4 & 5, 8-3-969/1, Srinagar Colony, Hyd-873.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One spare copy.

pvm.

Refd. No. 191303

Records
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY
(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. V. NEELADRI RAO : V.C.

AND

THE HON'BLE MR. R. BALASUBRAMANIAN : M(A)

AND

THE HON'BLE MR. CHANDRA SEKHAR REDDY : MEMBER (J)

AND

THE HON'BLE MR.

DATED: 2-3-1993

ORDER/JUDGMENT:

R.P./C.P/M.A. No.

in

M.A. No. 176/93

T.A. No.

(W.P.No.)

Admitted and Interim directions
issued.

Allowed

Disposed of with directions

Dismissed as withdrawn

Dismissed

Dismissed for default

Rejected/Ordered

No order as to costs.

pvm

